

**BAIL APPLICATION**

**FIR No. :359/2014**

**PS: Pahar Ganj**

**STATE v. Murgan @ Anna s/o Mr. Ganesh**

**U/S: 307, 387, 120B IPC & 25, 27, 54, 59 Arms Act**

**16.07.2020.**

Present: Sh. Pawan Kumar, Addl. PP for the State through VC.  
Mr. Ramesh Puniya, learned counsel for the applicant through VC.

Reply received from the IO.

Arguments heard.

As per report of IO, there is previous involvement of the present accused in two other criminal cases.

Put up for clarification, if any, orders on this interim bail application for tomorrow i.e. 17/07/2020.

(Naveen Kumar Kashyap)  
ASJ-04/Central/THC  
16.07.2020

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**BAIL APPLICATION**

FIR No. : 130/2014  
PS: Kamla Market  
STATE v. Sanjay @ Dharamvir  
U/S: 419, 420, 365, 392, 395, 412, 120B, 34 IPC

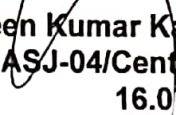
**16.07.2020.**

Present: Sh. Pawan Kumar, Addl. PP for the State through  
VC.  
Mr. Rajan Bhatia, learned counsel for the applicant /  
accused Sanjay Dharamvir through VC.

Further reply filed by the IO. Copy of the same be  
supplied to the accused side through electronic mode.

Arguments heard regarding extension of interim bail of  
applicant / accused Sanjay @ Dharamvir.

Put up for clarification / orders on this application of  
extension of interim bail for **17/07/2020**.

  
(Naveen Kumar Kashyap)  
ASJ-04/Central/THC  
16.07.2020

**BAIL APPLICATION**

FIR No. :200/2010  
PS: Pahar Ganj  
STATE v. Vicky W@ Ravi @ Pitti  
U/S: 307, 34 IPC

**16.07.2020.**

Present: Sh. Pawan Kumar, Addl. PP for the State through  
VC.

Mr. Ajay Kumar Singh, learned counsel for the  
applicant / accused through VC.

Further arguments heard.

Put up for clarification,if any, orders with case file

for 17/07/2020.

(Naveen Kumar Kashyap)  
ASJ-04/Central/THC  
16.07.2020

BAIL APPLICATION

FIR No. :339/2016

PS: Darya Ganj

STATE v. Kishan Kumar

U/S: 395, 397, r/w section 120B, 412 IPC & u/s 25 Arms Act

16.07.2020.

Present: Sh. Pawan Kumar, Addl. PP for the State through  
VC.  
Mr. Akhilesh Kamle, learned LAC for applicant /  
accused Kishan Kumar through VC.

The matter is treated as urgent in view of the certain directions passed by the Hon'ble High Court of Delhi during hearing of bail application filed before the Hon'ble High Court by this accused.

Heard .

Issue notice of the application for alternation of charge through electronic mode to the State.

Put up for filing of reply, if any, by state , arguments and appropriate order for 24/07/2020.

In case, any reply is filed, then the copy of the same be supplied to the applicant / accused through electronic mode.

(Naveen Kumar Kashyap)  
ASJ-04/Central/THC  
16.07.2020

**BAIL APPLICATION**

State V. Raghav Jha  
FIR No. : 339/2016  
PS.: Darya Ganj  
U.S: 392,397,34 IPC

16.07.2020

Present: Mr. Pawan Kumar, Learned Addl. PP for State  
through VC.  
Sh. Pankaj Srivastava, Ld. counsel for accused/  
applicant through VC.

*It is stated that he could not trace the e-mail on which the documents are to be submitted through E-mail.*

As such, in the interest of justice, one more opportunity is granted for arguments and submissions of documents at e-mail ID [asj04.central@gmail.com](mailto:asj04.central@gmail.com).

Put up on 18.07.2020.

(Naveen Kumar Kashyap)  
ASJ-04/Central/THC  
16.07.2020

BAIL APPLICATION

State V. Rahul Gupta  
FIR No. : 210/2018  
PS.: Prashad Nagar  
U.S: 302,34 IPC

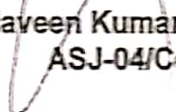
16.07.2020

Present: Mr. Pawan Kumar, Learned Addl. PP for State  
through VC.  
Sh. Pankaj Srivastava, Ld. counsel for accused/  
applicant through VC.

It is stated that he could not trace the e-mail on which the documents are to be submitted through E-mail.

As such, in the interest of justice, one more opportunity is granted for arguments and submissions of documents at e-mail ID [asj04.central@gmail.com](mailto:asj04.central@gmail.com).

Put up on 18.07.2020.

  
(Naveen Kumar Kashyap)  
ASJ-04/Central/THC  
16.07.2020

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**BAIL APPLICATION**

State V. Pooja  
FIR No. : 292/2014  
PS.: Rajinder Nagar  
U.S: 302,392,397,411,120B,34 IPC

16.07.2020

**Present:** Mr. Pawan Kumar, Learned Addl. PP for State  
through VC.  
Sh. S.N. Shukla, Ld. counsel for accused/  
applicant through VC.

Fresh application filed for extension of interim bail of FIR  
no. 292/2014.

Put up for appropriate orders/further arguments on  
17.07.2020.

As such, interim bail granted to the accused is extended  
till tomorrow.

(Naveen Kumar Kashyap)  
ASJ-04/Central/THC  
16.07.2020

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CC No.: 24/17

Assistant Director, PMLA v. Vineet Gupta and Ors.

16.07.2020

*File taken up today in view of the Application filed by One of the accused.*

Present: Sh. Aditya Chaudhary, learned counsel for applicant.

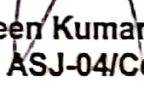
Fresh application for release of passport filed.

Issue notice of the same to E.D. through electronic mode on the mobile/e-mail *to be provided* within 2 days by the applicant/accused, at the e-mail [asj04.central@gmail.com](mailto:asj04.central@gmail.com)

Ahlmad is directed to issue notice to ED through electronic mode through nazarat branch , as per the directions through proper channel within two days.

Put up for 24.07.2020 for reply, if any, arguments and appropriate orders ,including whether any appeal is filed by the ED or is there any stay regarding the impugned order dated 14.02.2020. ....

Copy of this order be provided to party through electronic mode, at request .

  
(Naveen Kumar Kashyap)  
ASJ-04/Central/THC  
16.07.2020



BAIL APPLICATION

FIR No. :20/2015  
PS: Kamla Market  
STATE v. Nadeem @ Bona  
U/S: 302, 34 IPC

16.07.2020.

Present: Sh. Pawan Kumar, Addl. PP for the State through VC.  
Ms. Seema Gupta, learned counsel for accused the applicant /accused through VC.

Fresh application seeking interim bail filed on behalf of applicant / accused for 45 days through counsel is taken up.

Put up for reply ,including regarding previous involvement, if any, from the IQ on the next date of hearing.

Put up for reply, arguments and appropriate order alongwith the case file for 21/07/2020.

(Naveen Kumar Kashyap)  
ASJ-04/Central/THC  
16.07.2020

**BAIL BOND**

State V. Amar Nath  
FIR No. : 478/2018  
PS.: Burari  
U.S: 452,306,506,324,427,34 IPC

16.07.2020


**Present:** Mr. Pawan Kumar, Learned Addl. PP for State  
through VC.  
Sh. B.S. Tiwari, Ld. counsel for accused/  
applicant alongwith surety Sh. Lalji Tiwari.

Heard through VC

Bail Bond furnished.

IO to verify the address of the surety as well as  
documents/RC ,including whether it is still under finance /Hire  
Purchase or not.

At request, put up for report/further arguments/orders on  
20.07.2020.

  
(Naveen Kumar Kashyap)  
ASJ-04/Central/THC  
16.07.2020